

>**Title:** Need to review saving-cum-relief scheme being implemented in Kerala for the benefit of fishermen-Laid.

PROF. A.K. PREMAJAM (BADAGARA) : Saving cum Relief Scheme for fishermen is a 50% centrally sponsored scheme implemented in the State of Kerala since 1991. As per the existing scheme a contribution of Rs.45/- is collected from fishermen for a period of 8 months. An equal share of Rs.45/- each is contributed by the State and Central Government. Out of the total amount collected, 1/3 is the share of the fishermen and the remaining 2/3 is equally shared by the State and Central Government. Recently the Scheme has been revised by the Government of India. As per the revised pattern, Rs.75/- is collected from the fishermen for a period of 8 months in a year. But the share of the State and Central Government is @ of Rs.37.50 per month. As per the new scheme the fishermen are bound to give 1/2 the amount raised under this scheme. The State and Central Government together contributing the other half, with the result, the poor fishermen are worst-sufferers.

I request the Government of India to further the scheme incorporating equal share of contribution of Rs.75/- ; each by fishermen, Central Government and State Government.